

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.01
(Clarification)

IA-3585/2022

In

IB-84(ND)/2021

IN THE MATTER OF:

Endless Services Pvt Ltd

Vs.

Elly Realcon Pvt Ltd

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 07.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Pankaj Aggarwal, Advocate

For the Respondent :

ORDER

IA-3585/2022:-

Mr. Pankaj Aggarwal, Ld. Counsel appearing for the Financial Creditor has clarified that on 03.08.2022, the main petition i.e., IB-84/ND/2021 was heard and order was **reserved**.

Order in IB-84/ND/2021 will be pronounced in due course.

Sd/-

(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)